

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

Item No. 208
CAA-33//ND/2020

IN THE MATTER OF:

M/s Electronic Tender Pvt. With

M/s Electronic Tender. Com (India) Pvt. Ltd.

...APPLICANT

Section

Under Section 230-232

**Order delivered on 04.09.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

For the RD/OL

:Mr. Mohit Singhal, CS

**:Ms. Shankari Mishra, proxy
counsel for Ms. Tania Sharma,
Advocate**

For the Income Tax Department

:

ORDER

Heard the submissions made by the proxy counsel for the RD. The proxy counsel for the RD has submitted the report has been filed and since no petition copy has been served on the OL, no report on behalf of the OL could filed till date. The counsel for the petitioner is directed to urgently serve a copy of the petition as filed in the Tribunal on Official Liquidator and the counsel for the OL is directed to file their reply within two weeks. The counsel for the Income Tax Department has also appeared and submitted that their reports have been filed. Let the matter be posted after two weeks. Post the matter to 21st September, 2020.

- sd -

**(V.K. Subburaj)
Member (T)**

- sd -

**(P.S.N. Prasad)
Member (J)**

(Annu)